COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 189 OF 2018

Dated: 11th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

ACB (India) Limited Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Matrugupta Misra

Mr. Tushar Srivastava Mr. Nishant Kumar Ms. Jyotsna Khatri

Counsel for the Respondent(s) : Mr. M.G. Ramachandran for R-2

Ms. Anushree Bardhan for R-4

ORDER

The learned counsel, Mr. M.G. Ramachandran accepts notice for Respondent No.2. and the learned counsel, Ms. Anushree Bardhan accepts notice for Respondent No.4.

Learned counsel appearing for Respondent Nos.2& 4 pray for four weeks' time to file reply and learned counsel appearing for the Appellant prays for three weeks' time to file rejoinder.

Submissions made by the learned counsel appearing for the Appellant and learned counsel appearing for the Respondents, as stated above, are placed on record.

Learned counsel appearing for the Respondent Nos. 2 &4 are permitted to file the reply on or before 10.10.2018 after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 31.10.2018 after duly serving copy on the other side.

List the matter on <u>01.11.2018</u>, as agreed by learned counsel appearing for both the parties.

(S. D. Dubey) Technical Member

(Justice N. K. Patil) Judicial Member